C. No. VIII/48/152/2020 CCO-III BZ/AEO/  
Date: 30.06.2020

To,

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block, No. 1, Wing No. 5 / Wing No. 5, 2nd Floor, R.K Puram, New Delhi -110066
2. The Director General, Directorate of Revenue Intelligence, ’C’ Block, I.P. Bhawan, I.P. Estate, New Delhi -110002
3. The Director General, Directorate General of Goods & Service Tax Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R. K Puram, New Delhi -110066
4. The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi -110002
6. All Chief Commissioners/Deputy Commissioners, CII, DRI, DQCI, CII, DRI, DQCI, CII

M'am/Sir,

Subject: -(1) Grant of Authorized Economic Operator (AEO) status to M/s. CIPSA TEC India Pvt. Ltd.,-

Please refer to the letter F. No. 450/179/2009-Cus IV (Pt) dated 02.01.2017 issued by the Director customs and letter F. No. 1380/65/2016 dated 11.01.2017 of AEO PM DGM on the above subject matter and Para iv of CBEC Circular No.03/2018-Customs dated 17.01.2018 (available on CBEC website, (Home->Department Officers-> System/Home->Public Information-> Indian AEO Programme).
2. The list of branches of the following applicants is enclosed as Annexure A

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Name of AEO Applicant</th>
<th>Address</th>
<th>Type of Status Applied</th>
</tr>
</thead>
<tbody>
<tr>
<td>01.</td>
<td>M/s. CIPSA TEC India Pvt. Ltd.,</td>
<td>Plot No.7 &amp; 8, Hirehalli Industrial Area Tumkur - 572168, Karnataka</td>
<td>T2</td>
</tr>
</tbody>
</table>

3. In this regard, it is also requested that details regarding below mentioned points may be intimated to this office positively within 14 days of receipt of this letter vide post or through e-mail address given above (header of the letter).

   i) Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

   ii) Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

   iii) Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under the Customs Act, 1962 (other than those mentioned in Point i & ii above) during the last three financial years. The ratio of such disputed duty demanded or drawback demanded or sought to be denied may be provided.

4. The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may please be communicated. In case any fresh/new SCN is issued in future, the same may be intimated/endorsed to this office, so that the status/accreditation can be reviewed.

5. These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the said circular. In case no reply is received within the aforesaid stipulated time period it will be presumed that you have no objection in granting ‘AEO’ status to the applicant.

6. Moreover, if any incidence of dis-reputation of the applicant comes to your notice now or in future, the same may also be informed to this office e-mail address e-mail id cce-cusblr@nic.in.

"भव्वीतम/Yours faithfully,  

A. 17/2016/2020"  

(अनिरुद्ध पाल, कुलकर्णी/ANIRUDHA S. KULKARNI)  
संयुक्त आयुक्त/JOINT COMMISSIONER (CCO)
Encl: Annexure- A (List of Branches)

**ANNEXURE A**

<table>
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<th>Sr. No.</th>
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<th>List of Locations</th>
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<td>01</td>
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